IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Revision No. 25 of 2014

Khurshed Ansari … … … Petitioner

Versus

The State of Jharkhand … … Opp. Party

CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

For the Petitioner : Mr. Anil Kumar Singh, Advocate
For the Opp. Party : Mr. Rajesh Kumar Mahtha, A.P.P.

Through Video Conferencing

7/26.06.2020

1. It is submitted by Mr. Anil Kumar Singh, Advocate that arguing counsel Mr. Gautam Kumar is not able to argue this case today due to personal reasons. He prays that the matter may be posted after three weeks.
2. Learned counsel for the opposite party submits that he could not examine the point as to what will be the consequences of the fact that the petitioner is no longer a juvenile. Learned counsel for the parties may also examine the judgment passed by the Hon'ble Supreme Court reported in (2013) 7 SCC 705 with particular reference to para 61 to 63.
3. Post this case on 17.07.2020.

(Anubha Rawat Choudhary, J.)

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